

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD**

OA/020/11/2018

Dated: 10.01.2018

BETWEEN:

O.Y. Sankar Reddy,
S/o. Late O.Y. Rama Swamy Reddy,
Aged about 60 years,
H.No.1-16-1-1, Srinivasapuram,
Thiruchanuor Road,
Tirupathi, Chittoor District,
Andhra Pradesh.

.... Applicant

AND

Union of India rep. by

1. Additional Central Commissioner,
Employees Provident Fund Organisation,
Bhavishya Nidhi Bhavan,
Barkatpura, Hyderabad.
2. Regional Provident Fund Commissioner-I,
Employees Provident Fund Organisation,
Zonal Office, Telangana.
3. Bala Krishna Naik,
Regional Provident Fund Commissioner-II,
Employees Provident Fund Organisation,
Regional Office Yerramukkapalli,
Kadapa, Andhra Pradesh.
4. Assistant Provident Fund Commissioner,
District Office,
Tirupathi.

... Respondents

Counsel for the Applicants : Mr. G. Trinadha Rao
Counsel for the Respondents : Mr. G. Jaya Prakash Babu,
SC for EPF

CORAM

Hon'ble Mr. Justice R. Kantha Rao, Judl. Member
Hon'ble Mrs. Minnie Mathew, Admn. Member

ORAL ORDER

{Per Hon'ble Mr. Justice R. Kantha Rao, Judl.Member }

Heard both the learned counsel.

2. The grievance of the applicant is that after the stay of the transfer order, the 3rd Respondent assigned duties to the applicant other than those provided u/S 13 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 which the applicant has to discharge. It is submitted by the learned Standing Counsel for the Respondents that the 3rd Respondent may assign any duties as per Clause D of Section 13 to the applicant. However, the applicant submitted a representation to the competent authority i.e. the 1st Respondent to allot him duties provided u/S 13 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. The said representation is pending with the 1st Respondent. We are, therefore, inclined to dispose of the O.A. with a direction to the 1st Respondent to dispose of the representation. The 1st Respondent is, therefore, directed to dispose of the Annex. A-4 representation dated 6.12.2017 submitted by the applicant and pass a speaking order having regard to the provisions of Section 13 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 and also the Manual Provisions for Inspectors and pass appropriate orders within a period of six weeks from the date of receipt of a copy of the order. No costs.

(MINNIE MATHEW)
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

pv Dated the 10th January, 2018
(Dictated in the Open Court)